



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 062/816/2020

(Diary No. 3732/2020)

Monday, this the 21st day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Mst. Taja Bano (Age 45 years) W/o Abdul Rashid Pala, R/o Kulhama Tehsil Tangmarg, District Baramulla.

.....Applicant

(Advocate: Mr. Sheikh Ishfaq Rasool)

Versus

1. U.T of J&K through Director General, Women and Child Development, J&K.
2. Mission Director, J&K at Jammu.
3. Deputy Director, ICDS, Kashmir at Srinagar.
4. District program officer, ICDS Projects, Baramulla.
5. Child development project officer (CDPO), ICDS Tangmarg, District Baramulla.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Dy. AG)

ORDER**Hon'ble Mr. Anand Mathur, Member (A):**

1. Learned counsel for the applicant submits that in view of the fact that this Tribunal has no jurisdiction over the Aganwadi workers, he may be allowed to withdraw the instant O.A.
2. In view of the submission made by learned counsel for the applicant, he is permitted to withdraw the present O.A.
3. Accordingly, the instant O.A stands dismissed as withdrawn.

**(Mr. Anand Mathur)
Member(A)**

**(Rakesh Sagar Jain)
Member (J)**

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